

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any taken on order)
		<p>Order dated 02.04.03</p> <p>heard in Part. Adjs. to 01.05.03</p> <p><i>Subr. Mohanty</i> Vice-Chairman</p> <p><i>M.C.</i> Member (J)</p>	<p>Counter not filed.</p> <p>Admission for Shri Mohanty.</p> <p>19/2/03 Bench</p> <p>Dr. St. 20.2.03</p>
		<p>Order dated 01.05.2003.</p> <p>As per order by the counsel for both the sides, put up the Particulars matter before the court.</p> <p>Bench on 22.05.2003.</p> <p><i>M.C.</i> Member (J)</p>	<p>Counter not filed.</p> <p>for Admission.</p> <p>21/2/03 Court</p> <p>Dr. St. 25.2.03</p>
22.5.03		<p>None appeared for the applicant when called nor the applicant did appear in person. This is an year old case of 1996 has been dragging unnecessarily. In view of this, it is not possible to adjourn this matter any further. However, we have heard Shri K.C. Mohanty, learned Govt. Advocate for the State of Orissa. This O.A. is dismissed for default/non-prosecution.</p> <p><i>Subr. Mohanty</i> VICE-CHAIRMAN</p> <p><i>M.C.</i> MEMBER (JUDICIAL)</p>	<p>Counter by P-2 filed, copy seen serial</p> <p>Counter by P-1 not filed.</p> <p>for Admission</p> <p>18/3 Bench</p> <p>Dr. St. 20.3.03</p>
			<p>27/4 Bench</p>